

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3428
ANSWERED ON:16.03.2011
PROTECTION OF PERSONAL DATA
Deora Shri Milind Murlu

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has constituted a group to develop a framework for data protection and privacy of individuals and is likely to bring a legislation thereon;
- (b) if so, the details thereof;
- (c) the action taken by the Government in this regard; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) to (d): Yes, Madam. Vide O.M. No. 17/1/2010-IR dated 11th June, 2010 a group of officers was constituted to develop a conceptual framework that could serve the country's balance of interests and concerns on privacy, data protection and security while respecting domain legislations on the subject.

This group of officers met on several occasions and a workshop was also organized to elicit views of other stakeholders. A draft approach paper for legal framework for data protection was prepared and put on the website of the Ministry of Personnel, Public Grievances and Pensions for public comments. Based on the comments that were received, an approach paper for legislation on data protection and privacy has been prepared.